

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO.1633  
ANSWERED ON 01<sup>ST</sup> August, 2024**

**CASHLESS TREATMENT TO ROAD CRASH VICTIMS**

**1633. SHRI RAJU BISTA:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

**सड़क परिवहन और राजमार्ग मंत्री**

**be pleased to state:**

- (a) the details of scheme for providing cashless treatment for road crash victims, including eligibility criteria and coverage;**
- (b) the details of the estimated budget allocation for the same during the current fiscal year and projected financial impact assessments for the next five years;**
- (c) the details of the coordination worked out with the Ministry of Health and Family Welfare and other relevant stakeholders to ensure effective implementation and outreach of the said scheme across the country; and**
- (d) the details of the future strategies and potential expansions to enhance the scope and accessibility of cashless treatment for road crash victims, especially in rural and remote areas of West Bengal?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

- (a) The Ministry has formulated a scheme and initiated implementation on pilot basis in Chandigarh and Assam to provide cashless treatment**

**to victims of road accidents caused by use of motor vehicle, on any category of road, in collaboration with National Health Authority (NHA). Under this scheme, the eligible victims are administered Health Benefit Packages relating to trauma and polytrauma care at empanelled hospitals under Ayushman Bharat Pradhan Mantri-Jan Arogya Yojana (AB PM-JAY), up to a maximum of Rs. 1.5 lakh for a maximum period of 7 days from date of accident.**

**(b) The Ministry has formulated a scheme and initiated implementation on pilot basis in Chandigarh and Assam which is being administered under the aegis of the Motor Vehicle Accident Fund, constituted under section 164B of the Motor Vehicles Act, 1988. The sources of income and its utilization has been provided under the Central Motor Vehicles (Motor Vehicle Accident Fund) Rules, 2022.**

**(c) NHA, under Ministry of Health & Family Welfare, in coordination with local police, empanelled hospitals, State Health Agency, National Informatics Centre and General Insurance Council is responsible for implementation of the program.**

**(d) The pilot program for cashless treatment to victims of road accidents caused by use of motor vehicle, launched in Chandigarh and Assam, extends support irrespective of the place of occurrence of the road accident, considering the mandate under Motor Vehicles Act, 1988.**

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